

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
IN  
ORIGINAL APPLICATION NO.1328 OF 2024**

**IN THE MATTER OF:**

ALEEM

...APPLICANT

**Versus**

MOEF&amp;CC AND OTHERS

..... RESPONDENTS

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**APPLICANT / RESPONDENT NO. 5  
THROUGH**

**DATE:** 15-4-2026  
**PLACE:** NEW DELHI

**FILED BY:**


**SANDEEPAN PATHAK  
ADVOCATE FOR THE RESPONDENT NO.5**

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 1328 OF 2024

IN THE MATTER OF:

ALEEM ...APPLICANT

VERSUS

MOEF&CC AND Ors....RESPONDENTS



AFFIDAVIT / UNDERTAKING ON BEHALF OF RESPONDENT NO. 5/ (M/S GANGA BRICKS FIELD) IN TERMS OF ORDER DATED 28.01.2026 PASSED BY THIS HON'BLE TRIBUNAL

I, Murslin, S/o Barkate, aged about 55 years, Resident of Village ShekhpurMuzahidpur, Fatehpur, Tehsil Behat, Saharanpur, Uttar Pradesh - 247129, do hereby solemnly affirm and declare as under:

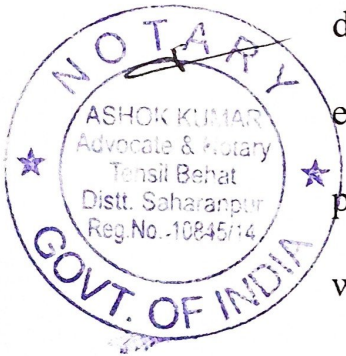
1. That, I am a partner in Kissan Bricks Field (erstwhile M/s Ganga Bricks Field), which is Respondent No. 5 in the present case. I am well conversant with the facts and circumstances of the matter and am competent to swear this affidavit.
2. That, this affidavit is being filed in compliance with the order dated 28.01.2026 passed by this Hon'ble Tribunal, whereby Respondent No. 5 had submitted that it is ready to pay whatever environmental compensation is calculated for the past violation, and an undertaking



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to this effect was directed to be filed. *Annexure A-5*

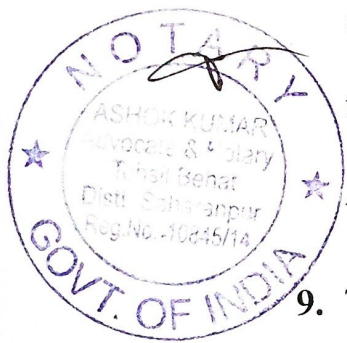
3. That, the Respondent No. 5 respectfully submits that an amount of Rs. 6,00,000/- (Rupees Six Lakhs only) has already been deposited towards environmental compensation in respect of the alleged past violations, as per the receipts placed on record in the earlier interlocutory application. The receipt of this payment was annexed as Annexure A-5 to the previous Interlocutory Application (I.A. No. 657 of 2025).
4. That, the Respondent No. 5 undertakes that upon the UP Pollution Control Board (UPPCB) placing on record the corrected calculation of environmental compensation and upon this Hon'ble Tribunal determining/approving the final and rightful amount of environmental compensation payable, Respondent No. 5 shall promptly pay any differential amount found due, without demur, within such time as may be stipulated by this Hon'ble Tribunal.
5. That, the Respondent No. 5 further undertakes to strictly comply with all applicable environmental norms, conditions, and directions issued



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by the UP Pollution Control Board and this Hon'ble Tribunal, and to operate the brick kiln only in accordance with law and the prescribed standards.

6. That, the Respondent No. 5 unit has been closed since 15.01.2025 following a closure order dated 30.12.2024 issued by the UP Pollution Control Board (UPPCB).
7. That in view of the above undertakings and inasmuch as the unit remains closed and its operations are held up, Respondent No. 5 most respectfully prays that this Hon'ble Tribunal may graciously permit resumption of operations of the brick kiln unit, subject to ongoing compliance and payment of any differential environmental compensation as finally determined.
8. That, the Respondent No. 5 further undertakes to strictly comply with all environmental norms and statutory requirements as mandated by the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981.
9. That the contents of the above affidavit/undertaking are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.



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**VERIFICATION**

Verified at Saharanpur on this 15 day of April, 2026, that the contents of the above affidavit are true and correct to the best of my knowledge and belief.

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DEPONENT

ATTESTED  
15/4/2026  
ASHOK KUMAR  
Advocate & Notary  
Tehsil Behat  
Distt. Saharanpur  
Reg. No.-10845/14

